

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES

LOK SABHA
UNSTARRED QUESTION No. 4156
TO BE ANSWERED ON 11.08.2016

Land Acquisition

4156. DR. BOORA NARSAIAH GOUD:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether National Monitoring Committee on land acquisition issues had held a meeting recently;
- (b) if so, the details of subjects that were discussed during the said meeting;
- (c) whether any time frame was fixed to provide early relief to displaced people in various areas and if so, the details thereof; and
- (d) the steps taken/proposed to be taken to extend the benefits of the new Land Acquisition Law of 2013 to tribals and farmers?

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a) to (c) : The last meeting of National Monitoring Committee was held on 28 April 2016. The minutes of the meeting are available at the following URL:

<http://dolr.nic.in/dolr/landreforms.asp>

(d) : The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 entered into force on 01 January 2014. The benefits are also available to tribals and farmers as per the provisions of the Act.
